

IN THE HIGH COURT OF KERALA AT ERNAKULAM**Before****THE HON'BLE MR. JUSTICE A.K. JAYASANKARAN NAMBIAR****&****THE HON'BLE MR. JUSTICE SHAJI P. CHALY****Saturday, the 11th day of April, 2020/22nd Chaithra, 1942****W.P.(C) TMP - 60 of 2020****PETITIONER:**

Rajesh A. Nair, S/o Raman Nair, aged 43, Ammasom Veedu,
Punnayurkkulam Village, Andathode P.O., Chavakkad Taluk,
Thrissur District, PIN-679 564

By Adv.Dr. V.N. Sankarjee

RESPONDENTS:

1. The Director General of Police, State Police Directorate,
Thiruvananthapuram, Thiruvananthapuram Taluk,
Thiruvananthapuram District, PIN-695 001
2. The District Police Chief, Superintendent Office, Sakthan
Thamburan P.O., Thrissur District, PIN-680 021
3. The Deputy Superintendent of Police, Kunnankulam, Thrissur
District, Kunnankulam P.O., PIN-680 503
4. The Station House Officer, Vadakkekkad Police Station, Thrissur
District, PIN-679 564
5. The Assistant City Police Commissioner, Temple Police Station,
Guruvayur, Chavakkad Taluk, Thrissur District, PIN-680 101
6. The Station House Officer, Guruvayur Police Station, Thrissur
District, PIN-680 101
7. The Station House Officer, Kunnankulam Police Station, Thrissur
District, PIN-680 503
8. The State of Kerala, represented by the Secretary to Government,
Home Department, Government Secretariat, Thiruvananthapuram
District, PIN-695 001

Sri. P. Narayanan, Senior Government Pleader

This Writ Petition (Civil) having coming up for admission on 11.04.2020, the court on the same day passed the following:

A.K. JAYASANKARAN NAMBIAR & SHAJI P. CHALY, JJ.

W.P.(C) TMP - 60 of 2020

Dated this the 11th day of April, 2020

JUDGMENT

JAYASANKARAN NAMBIAR, J

In this writ petition, the petitioner seeks a direction to the second respondent to consider and pass orders on Ext.P1 complaint that he has preferred alleging the movement of a mysterious figure during night hours, in the areas falling within the territorial limits of three police stations namely, Vadakkekad Police Station, Kunnamkulam Police Station and Guruvayoor Temple Police Station.

2. Through the statement that is filed on behalf of the third respondent today, it is stated that, while the investigations were undertaken pursuant to the complaints received from persons in the locality, the said investigations did not yield any clue regarding the identity of the mysterious person. However, it was noticed that there were a number of people, who were violating the lock down restrictions under the guise of pursuing this mysterious figure. It is also stated that some arrests were made, of persons who were found moving around during night hours and thereby violating the restriction orders in force. Details of one such arrest have also been furnished.

3. Taking note of the statement of the police authorities as regards the investigation that has already been conducted, as also the submission of the learned counsel for the petitioner that, even recently, there have been

sightings of the mysterious figure, we deem it appropriate to dispose this writ petition by directing the second respondent to consider and pass orders on Ext.P1 complaint preferred by the petitioner within a period of two weeks from the date of receipt of a copy of this judgment. A copy of the order passed by the second respondent shall, thereafter, be furnished to the petitioner also.

The Writ petition is disposed as above.

A.K. JAYASANKARAN NAMBIAR, JUDGE.



SHAJI P. CHALY, JUDGE.

Rv

APPENDIX

PETITIONER'S EXHIBITS:

EXT.P1: TRUE COPY OF THE PETITIONER'S COMPLAINT DATED 03.04.2020 SUBMITTED TO THE 2ND, 4TH AND 5TH RESPONDENTS WITH COPY TO THE FIRST RESPONDENT BY E-MAIL.

RESPONDENTS' EXHIBITS: NIL

/True Copy/



PS to Judge.